

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23728/2015

(Arising out of impugned final judgment and order dated 30/03/2015 in CEA No. 54/2015 passed by the High Court of Judicature at Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS,
CENTRAL EXCISE AND SERVICE TAX, NOIDA

Respondent(s)

(With appln. (s) for placing addl. facts and documents on record and interim relief and office report)

WITH

SLP(C) No. 2502/2016

(With appln.(s) for exemption from filing c/c of the impugned judgment and Interim Relief)

Date : 22/11/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Jasmeet Singh, Adv.
Ms. Pragya Baghel, Adv.
Ms. S. Doma, Adv.

For Respondent(s)

Mr. A.K. Panda, Sr. Adv.
Ms. Sunita Rani Singh, Adv.
Ms. Liz Mathew, Adv.
Mr. B. Krishna Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

There seems to be a large number of matters pertaining to the same issue.

Learned counsel for the respondent says that he will make out a list of these matters and provide it to the Registry so that the matters can be taken up altogether.

(Meenakshi Kohli)
Court Master

(Jaswinder Kaur)
Court Master